

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

ROC.NO.393/SO/2026

Date. 02.07.2026

CIRCULAR NO.37 /2026

Sub: High Court of Andhra Pradesh – Order dt.09.04.2026 in Criminal Appeal No. 1836 of 2026 (arising out of SLP (Criminal) No. 5486 of 2026) of Hon’ble Supreme Court of India – Explore the need to implement the practice of **“Recording remarks on various facets of Judgment/Orders passed by the officers in the District Judiciary”** – Accepted by the High Court – Necessary instructions issued -- Reg.

- Ref:
1. Minutes of the Committee meeting of Hon’ble Judges for “Ensuring the Implementation of the Decisions of the Apex Court”, held on 19.06.2026.
 2. Order dt.09.04.2026 in Criminal Appeal No. 1836 of 2026 (arising out of SLP (Criminal) No. 5486 of 2026) of Hon’ble Supreme Court of India.

The attention of all the concerned is invited to the Order dt.09.04.2026 of the Hon’ble Supreme Court in Criminal Appeal No. 1836 of 2026 (arising out of SLP (Criminal) No. 5486 of 2026) wherein an emphasis is made to implement the practice of **“Recording remarks on various facets of Judgment/Orders passed by the officers in the District Judiciary.”**

The Hon’ble Supreme Court observed that ***whenever any flaw or infirmity is noted in any order passed by the trial Judge, the High Court while exercising the supervisory jurisdiction shall deal with the matter appropriately and the observations of the Hon’ble Judge/Bench on the merits or quality of the order or the proceedings of the Presiding Officer of the trial Court in regard thereto, if any, can be noted in a remark slip (mentioned hereunder) which, in turn, shall be placed before the Hon’ble Administrative Judge or the Hon’ble the Chief Justice of the High Court, as the case may be,*** for necessary follow-up action on administrative side.

MODEL OF REMARK SLIP

**COURT REMARKS ON THE JUDGMENT
DATED X v. Y
RENDERED BY SHRI.....**

Description of case. No. of 20

Date of Judgment

(a) Judgment dated

- (i) Whether lucid, to the point, logical,
- (ii) Whether discussion of evidence and thorough.
- (iii) Whether sentence or order appropriate.
- (iv) Whether above standard or below standard.

(b) Conduct of proceedings:

[Here any remarks about clearing of pleadings, framing of issues or charge sheets, control over examination of witnesses, proper keeping of double record, eliciting of all material facts, adjournments, delay in delivery of judgment and doing of full day's work may be entered.]

Note:-

- (1) Bench Reader will attach this slip at the top of the first page of each Judgment when the Hon'ble Judge is being asked to sign that judgment.
- (2) The slip containing the remarks shall be sent to the Hon'ble Judge in the Administrative Department.

PROFORMA

S.No.	Particulars of the case in the lower court viz., No. of case/appeal/title/date of decision	Particular of the case of the High Court viz., No. of appeal/revision, title and date of decision	Whether categories as standard or No remarks

SIGNATURE OF THE HON'BLE JUDGE/BENCH

Therefore, all the Court Officers and Court Masters/Personal Secretaries to Hon'ble Judges/Registrars working in the High Court are hereby directed to attach the "remark slip" at the top of the first page of each judgment whenever any flaw or infirmity is noted against the order passed by the trial Judge. Thereafter, the remark slip shall be submitted to the Registrar (Vigilance), for placing the same before the Hon'ble Administrative Judge of the concerned District or the Hon'ble the Chief Justice, as the case may be, for necessary follow up administrative action.


REGISTRAR (JUDICIAL)
2/7/20.

Copy to:

- 1) The Principal Secretary to the Hon'ble the Chief Justice (with a request to place the circular before the Hon'ble the Chief Justice for Her Lordship's kind perusal).
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the circular before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (Vigilance), High Court of Andhra Pradesh, for taking necessary action.
- 5) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the circular in High Court's website]
- 6) All the Unit Heads in the State of Andhra Pradesh.
- 7) All the Officers, High Court of Andhra Pradesh.
- 8) All the Section Heads, High Court of Andhra Pradesh.
- 9) The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
- 10) The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 11) The Member Secretary, A.P. State Legal Services Authority, B.S.R. Commercial Complex, Near A.P. Secretariat, Amaravati.

